

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 44 OF 2016

Dated: 21st March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**Maharashtra State Electricity Distribution Co. Ltd. Appellant (s)
Versus
Emco Energy Ltd. & Ors.Respondent (s)**

Counsel for the Appellant(s) : Mr. G. Saikumar
Ms. Soumya Saikumar
Ms. Pooja Nuwal

Counsel for the Respondent(s) : Mr. Vishrov Mukherjee
Mr. Rohit Venkat
Mr. Madhup Singhal for R-1

Mr. Anand K. Ganesan for R-3

ORDER

Admit. Issue notice. Mr. Vishrov Mukherjee takes notice on behalf of Respondent No.1 and Mr. Anand K. Ganesan takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 5.05.2016. Dasti in addition is permitted.

List the matter on **05.05.2016**. In the meantime, learned counsel for the respondents may file reply on or before 18.04.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 02.05.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson